

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:2912
ANSWERED ON:13.03.2015
TAXATION ON ONLINE SHOPPING
Ahmed Shri Sultan ;Chautala Shri Dushyant

Will the Minister of FINANCE be pleased to state:

- (a) whether there has been a surge in online shopping in the country and if so, the details thereof;
- (b) whether the Government has formulated any guidelines/monitoring mechanism to prevent/check tax evasion and illegal money transaction through online shopping;
- (c) if so, the details thereof and if not, the reasons therefor; and
- (d) the amount of revenue loss claimed by the Government thereon?

Answer

MINISTER OF STATE IN THE MINISTRY OF FINANCE (JAYANT SINHA)

(a): No official data on the growth in this sector is available.

(b)to (d): Online shopping like any economic activity is governed by the existing laws/regulations governing economic activity. No specific guidelines have been framed in this regard. However, appropriate action against evasion of taxes including through online shopping, is an on going process. Such action under direct tax laws includes searches, surveys, enquiries, assessment of income levy of taxes, penalties, etc. and filing prosecution complaints in criminal courts, wherever applicable. Customs Duty, Central Excise and Service Tax is not levied on online shopping. Further, the sale of goods online attract relevant provisions of sales tax of States.